

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT:-**

**THE HONOURABLE MR. JUSTICE A.K.JAYASANKARAN NAMBIAR**

**AND**

**THE HONOURABLE MR.JUSTICE SHAJI .P.CHALY**

**THURSDAY, THE 2<sup>ND</sup> DAY OF APRIL, 2020/13<sup>TH</sup> CHAITHRA, 1942**

**Crl Appeal No. 437 of 2020**

**(JUDGMENT DATED 18/03/2020 IN S.C 102/2015 OF THE COURT OF THE ADDITIONAL  
SESSIONS JUDGE-I, KOTTAYAM)**

**APPELLANT/ACCUSED:**

Thomas @ Joshy, S/o. Thommy, Puthenpurakkalveedu,  
Nakral, PuthuvalBhagam, Perunna West Kara, Changanassery.

By Adv. Sri. George Sebastian

**RESPONDENT/COMPLAINANT**

State of Kerala, Represented by Public Prosecutor,  
High Court of Kerala, Ernakulam.

By Shri Suman Chakravarthy, PP

This Criminal Appeal coming up for orders on 02/04/2020 and upon hearing the arguments of Sri. George Sebastian for the appellant and the Public Prosecutor for the respondent, the court passed the following:-

**A.K. JAYASANKARAN NAMBIAR & SHAJI P. CHALY, JJ.**

**Crl App. No. 437 of 2020**

**Dated this the 2<sup>nd</sup> day of April, 2020**

**O R D E R**

**Shaji P.Chaly, J.**

This is an application filed by the petitioner to suspend the sentence imposed by the Additional Sessions Court-I, Kottayam, in SC No.102/2015 which arises out of Crime No.372/2015. The learned Public Prosecutor seriously opposed the application for suspending the sentence and seeks time for filing objection. Post on 21/4/2020.

**A.K. JAYASANKARAN NAMBIAR, JUDGE**

**SHAJI P. CHALY, JUDGE**

ms/2/4/2020